

z ITEM NO.7

COURT NO.10

SECTION XV

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No.33897/2014

(Arising out of impugned final judgment and order dated 02/09/2014
in LPA No.533/2014 passed by the High Court Of Delhi At New Delhi)

ST SOLDIER MODERN SENIOR SECONDARY SCHOOL

Petitioner(s)

VERSUS

REGIONAL PROVIDENT FUND COMMISSIONER

Respondent(s)

Date : 01/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. Vivek Gupta,Adv.

For Respondent(s)

Mr. Balraj Dewan,Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record for the
petitioner seeking adjournment for filing rejoinder affidavit,
it,
matter is adjourned for six weeks.

(Sanjay Kumar-II)
Court Master

(Indu Pokhriyal)
Court Master

Signature Not Verified

Digitally signed by
Sanjay Kumar
Date: 2015.07.02
10:32:28 IST
Reason: